

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH

CP -422/2016

IN THE MATTER OF:

Bank of Baroda

.....PETITIONER

Vs.

M/s. Metaphor Exports (P) Limited

..... RESPONDENT

SECTION :

Under Section 433 (e), and 434 & 439

Order delivered on 03.8.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

DEEPA KRISHAN,
Hon'ble member (Technical)

For the Petitioner :-

For the Respondent :-

ORDER

Learned Counsel for the petitioner/Operational Creditor is present. Ld
Counsel for the respondent represents that as per the directions issued by this
Tribunal in the last order, reply has been filed but as per the provisions, 3
copies are required to be filed. The Ld. Counsel for the respondent further
states that winding up petition is pending before the Hon'ble High Court of
Delhi and in relation to the same, affidavit will be filed furnishing the details of
such winding up petition in the High Court of Delhi



Contd -

Let the matter be posted for hearing on 11.8.2017 for filing the affidavit and an additional copy of the petition with annexures.

List on 11.8.2017.

→sd←

DEEPA KRISHAN)
MEMBER (TECH.)

sqll←

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
03.8.2017
